



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A. No.061/00342/2020

Chandigarh, this the 05th of June, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

MES No. 511537, Sh. Jaspreet Singh son of Late Sh. Pritpal Singh, age 36 years, presently working as CMD (OG), Office of Commander Works Engineer (Air Force), Jammu, (J&K)

....Applicant

(BY: MR. D.R. Sharma, ADVOCATE)

Versus

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Chief Engineer, HQ, Northern Command, Pin-914698, C/o 56 APO.
3. Commander Works Engineer (Air Force), Jammu (J&K)

... .Respondents

(BY: MR. Sanjay Goyal, ADVOCATE)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Applicant is aggrieved against order dated 19.03.2020 whereby he has been transferred from office of CWE (Air Force), Jammu to the office of GE (P) Leh-I. Learned counsel for the applicant has taken various grounds to the challenge the impugned order.
2. Heard.



3. The star argument raised by learned counsel for the applicant is that the mother of the applicant is very old and suffering from cancer and that there is no other person in the family to look after her, therefore, he be allowed to continue at Jammu till the matter is finally decided.
4. We are not inclined to interfere and grant any stay, at this stage, in view of the fact that the applicant was to be relieved on or before 20.05.2020.
5. However, considering the fact that the representation dated 08.04.2020 of the applicant to cancel his transfer or to post him at any station near Jammu, duly recommended to the Competent Authority, is pending consideration, we deem it appropriate to dispose of this O.A., with a direction to the Competent Authority, to whom is has been forwarded, to consider and decide the same in accordance with law and also taking into account the fact that his mother is suffering from cancer, by passing a reasoned and speaking order, within a period of two weeks from the date of receipt of a copy of this order. The order to be passed by the respondent be duly communicated to the applicant.

6. Needless to mention that the disposal of the OA shall not be construed as an expression of any opinion on the merit of the case. No costs.



(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh
Dated: 05.06.2020

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